tribal languages in Devanagri script, the medium of instruction in the higher classes should be Assamese except for mathematics and science which may be taught in English. Assamese, Hindi and English are introduced as subjects in classes I, III and IV respectively.

Shri Rishang Keishing: May I know if Government has taken any definite decision about the script to be used in NEFA?

Shrimati Lakshmi Menon: I have already said the whole policy was reviewed in 1959. Where a tribal language has no script, Devanagri is used

Shri Rishang Keishing: If the reply to part (b) of my question is in the affirmative may I know whether this change of script was according to the will of the people?

Shrimati Lakshmi Menon: I have stated that the whole policy of the medium of instruction was reviewed. Except in areas where the people had expressed desire to learn Hindi in Devanagri because they are far away from Assam and therefore, they may not have the same advantage by learning Assamese in other places, Assamese is used as the medium of instruction,

Mr. Speaker: Was it done according to the will of the people? Were the people consulted?

Shrimati Lakshmi Menon: I have pointed out that where the people have definitely expressed themselves in favour of a particular script, that script has been adopted.

Shri Hem Barua: Is it not a fact that the three language formula, which has not been implemented so far in any other States, has been implemented in NEFA and is it not going to be burdensome to the tribal people, who have just started learning?

Mr. Speaker: That would be a matter of opinion.

Dandakaranya Project

*756. Shri Maheswar Naik: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) whether it is a fact that a five year plan has been prepared and is currently under discussion for the development of the Dandakaranya Project;
- (b) what is the outline of the plan; and
- (c) what is the total cost estimated to be incurred for completion of the Five Year Plan?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) to (c). A rough draft plan for the remainder of the Third Plan period was prepared by the Dandakaranya Administration and was discussed at the 23rd meeting of the Dandakaranya Development Authority held at New Delhi on the 26th and 27th April 1962. This plan was restricted to the development of land for the settlement of agricultural families in Dandakaranya. After discussion, it was decided that the Project administration should prepare a more comprehensive plan incorporating a programme also for the industrial and general development of the area.

Shri Maheswar Naik: May I know whether the provisions incorporated in the main plan are different from the central plan or they are overlapping with each other?

Shri Jaganatha Rao: There is no question of overlapping. There is a definite plan for the development of this area. If you permit, Sir, I shall give out the details of the plan. The details of the plan are:

- (i) Resettlement of 9,000 families of displaced persons and 3,000 families of tribals;
- (ii) Reclamation of about 1,60,000 acres of land;

(iii) Construction of about 150 villages;

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- (iv) Construction and improvement of roads, involving an expenditure of about Rs. 175.00 lakhs;
 - (v) Construction of minor and medium irrigation works at a cost of about Rs. 681.00 lakhs;
- (vi) Establishment of technical and vocational training centres; and
- (vii) Establishment of transport, consumer goods and dairy co-operative societies and multi-purpose farms.

Shri Maheswar Naik: My question was whether . . .

Mr. Speaker: The hon. Member's question was whether the provisions of this plan were the same as proposed by the Central Government or whether they were overlapping each other. But the hon. Minister has turned the ball in the hon. Member's goal and he should now find out what the scheme is and whether there is any difference or not.

The Minister of Works. Housing and Supply (Shri Mehr Chand Khanna): May I humbly submit. Sir. that the plan is prepared by Dandakaranya Development Authority and it has been given a substantial measure of autonomy. The Plan again is discussed by the Administrative Board of the D.D.A. on which the State Governments concerned including West Bengal, the Centre, Chairman and the Administrator are present. We are not imposing any plan on the D.D.A.

Shri S. M. Banerjee: I want to know whether this particular plan will be chalked out or is being chalked out in consultation with the State Governments of West Bengal, Andhra and Orissa or by the D.D.A?

Shri Mehr Chand Khanna: As far as the State Government of West

Bengal is concerned, they are fully represented on the D.D.A. by their Chief Secretary as are the two Chief Secretaries of Madhya Pradesh and Orissa. The land is to be given by these two State Governments, and the West Bengal Government is to supply us the men from amongst excampers.

Shri Maheswar Naik: As the State Governments are entrusted with the formulation of the plan, may I know to what extent the advice of the State Government is being implemented in the implementation of the plan itself?

shri Mehr Chand Khanna: They are all members of the same board. Meetings are held jointly by all members sitting together, and up till now I do not remember having seen a single note of dissent by any State-representative.

Dr. Ranen Sen: May I know whether the representative of the West Bengal Government has agreed to the suggestions made by the Central Government on the DDA project?

Shri Mehr Chand Khanna: I do not make any suggestion—I am sorry I go on repeating myself. Here is a board comprising of various representatives of the State Governments with Shri Sukumar Sen as the Chairman. It is for them to formulate the proposals and submit them for the approval of the Government of India in the Ministry of Works, Housing and Supply.

Incentive Bonus Scheme in Government of India Press, New Delhi

- *757. Shri Nambiar: Will the Minister of Works, Housing and Supply be pleased to state:
- (a) whether there is an Incentive Bonus Scheme in Government of India Press, New Delhi;
- (b) if so, what are the details of the Scheme: